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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO. 3167/01

Thursday, this the 6th day of December, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri F.S. Virdi
C/O S.D. Virdi
Sector 8/1096
R.K.Puram
New Delhi

..Applicant

(By Advocate: Shri M.K.Gupta)

Versus

1. Union of India
through its Secretary
Ministry of External Affairs
New Delhi
2. Joint Secretary (AD)
Ministry of External Affairs
Govt. of India
New Delhi
3. Secretary
Union Public Service Commission
Dholpur House, Shahjahan Road
New Delhi.

..Respondents

O R D E R (ORAL)

Shri S.A.T. Rizvi:

By an order passed on 17.8.1976, the entire pensionary benefits admissible to the applicant, who was a retired Assistant, were withheld permanently. The applicant, who is now over 80 years of age, has since been pursuing the matter with the respondent-authority in order to secure a review/revision of the aforesaid penalty. At long last on July 13, 2000, the applicant received a letter (Annexure P-I) which holds ^{out} the promise that the matter would be reexamined. The same letter further provides that if it is found that there were grounds available to reconsider and review the penalty, the applicant will be duly informed. Thereafter, the

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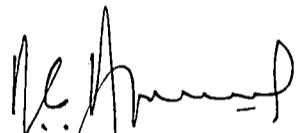
applicant has been pursuing the matter by filing repeated representations, the last of which was made on 31.7.2001 (Annexure P-XVI). There has been no response from the respondent-authority.

2. We have heard the learned counsel and find that in the peculiar circumstances of this case, the ends of justice will be duly met by disposing of the OA at this very stage even without issuing notices with a direction to the respondents to reconsider and review the matter in the light of the aforesaid representation filed after 13.7.2001 and convey their decision to the applicant expeditiously.

3. The present OA is disposed of in the aforestated terms at the admission stage itself. No costs.


(S.A.T. Rizvi)
Member (A)

/sunil/


(Ashok Agarwal)
Chairman